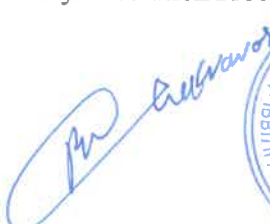



FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOODHEALTH INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Goodhealth Industries Private Limited
2.	Date of incorporation of corporate debtor	06/12/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15549DL2018PTC342711
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: E-13/29, First Floor, Harsha Bhawan, Connaught Place, New Delhi – 110001 Plant/Warehouse: Village Godhola, Tehsil Punhana, District Nuh, Haryana – 122508 Plant/Warehouse: Khasra No.: 103, 104, 105, NH-73, Dehradun Road, Village Kumarhera, Saharanpur, UP – 247001
6.	Insolvency commencement date in respect of corporate debtor	02/04/2024
7.	Estimated date of closure of insolvency resolution process	29/09/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bihari Lal Chakravarti Registration No: IBBI/IPA-002/IP-N00863/2019-2020/12776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G C – 901 Aditya Mega City, Vaibhav Khand Indirapuram, Ghaziabad, Uttar Pradesh – 201014 Email: blchakravati.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.ghipl@gmail.com
11.	Last date for submission of claims	16/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the Goodhealth Industries Private Limited on 02.04.2024.






The creditors of Goodhealth Industries Private Limited are hereby called upon to submit their claims with proof on or before 16.04.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors, Form CA- For claims by Financial Creditors in a class as aforesaid, Form D-For claims by Workmen and Employees, Form E- For claims by Authorized Representative of Workmen and Employees, Form F- For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Bihari Lal Chakravarti
Interim Resolution Professional
IBBI/PA-002/IP-N00863/2019-2020/12776

In the matter of Goodhealth Industries Private Limited
AFA Validity upto **November 16, 2024**

Date: 04/04/2024
Place: New Delhi